

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.23/252/ND/2018

In the matter of :
Rich Heights Construction (P) Ltd

...PETITIONER

SECTION
Under Section 252 (1)

Order delivered on 24.7.2018

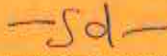
Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)


For the Petitioner /Op. Creditor : Mr. Amrendra Kumar Singh, PCS
For the Respondent/Corporate Debtor :
For the Intervener : Ms. Easha Kadian for Ms. Lakshmi Gurung, St. Counsel,
Income tax Deptt

ORDER

Learned authorized representative for the Appellant is present. Ld. AROC
for ROC as well as Ld. Standing Counsel for Income tax Department are also
present. Heard.

Order is reserved.


(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit